

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

Date of Decision: 18.3.94

OA OA 783/92
(OA 487/90)

UMED SINGH AND 8 OTHERS ... APPLICANTS.

Vs.

UNION OF INDIA & ORS. ... RESPONDENTS.

CORAM:

HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

For the Applicants ... SHRI J.K. KAUSHIK.

For the Respondents ... SHRI MANISH BHANDARI.

PER HON'BLE MR. JUSTICE D.L. MEHTA, VICE CHAIRMAN.

Heard the learned counsel for the parties and perused Annexure A-8, by which the Labour Department declined to refer the matter vide letter dated 17.1.90 on the ground that similar demands were raised by some other workmen and they had obtained relief from the Labour Court u/s 33 (C) (2) of the I.D. Act. As the present claim is computable in terms of money the workmen in this case too may approach the competent labour court for relief. I have considered this Annexure and the observations made by the Ministry and it is advisable that the applicants should move u/s 33 (C) (2), as desired by the Labour Department, at this stage. In case if they feel aggrieved thereafter they can approach this Tribunal.

2. The OA stand disposed of accordingly, with no order as to costs.


✓ (D.L. MEHTA)
VICE CHAIRMAN